

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 369/TT/2024**

Subject : Petition for truing up of the transmission tariff for the 2019-24 period and the determination of transmission tariff for the 2024-29 period for Combined Asset under System associated with Enhancement of Transmission Capacity of East-West Corridor of Northern Region.

Date of Hearing : **5.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL)  
and 14 Others

Parties Present : Shri V.C. Sekhar, PGCIL

**Record of Proceedings**

The Petitioner's representative submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 period and the determination of transmission tariff for the 2024-29 period in respect of Combined Asset consisting of Asset-I comprising of Combined Elements of (a) 30% FSC on 400 kV Bareilly-Mandola Ckt. 1 and Ckt. 2 at Bareilly, (b) 45% FSC on 400 kV D/C Unnao-Bareilly Ckt. 1 and Ckt. 2 at Unnao and (c) 30% FSC on 400 kV Gorakhpur-Lucknow Ckt. 1 at Lucknow and Asset-II: 30% FSC on 400 kV Gorakhpur-Lucknow Ckt. 2 at Lucknow under under System associated with Enhancement of Transmission Capacity of East-West Corridor of Northern Region.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the Petitioner's representative, the Commission directed as under:
  - a) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter; and
  - b) The Petitioner to submit on an affidavit within a week a copy of the compendium and other necessary documents, if any, in support of the rate of interest on various loans taken concerning the Combined Asset/transmission assets for the 2019-24 tariff period.



4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

